GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)

Notification No. 02/2019 – Customs
New Delhi, the 29th January, 2019.

G.S.R. … (E). – In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 57/2017- Customs, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 798 (E), dated the 30th June, 2017, namely:-

1. In the said notification, in the TABLE, -

   I. against serial number 7, in column (3), the item (ii) shall be omitted;
   II. after serial number 7C and the entries relating thereto, the following serial numbers and entries shall be inserted, namely: -

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   | “7D” | Any Chapter | Inputs or raw material other than: -
   |     |     | (i) Lithium ion cell (falling under tariff item 8507 60 00); and
   |     |     | (ii) Printed Circuit Board Assembly (PCBA) (falling under tariff item 8507 90 90),
   |     |     | for use in manufacture of Battery pack of Cellular mobile phones. |
   |     |     | Nil | 1 |
   | 7E  | Any Chapter | Inputs, parts or sub-parts for use in the manufacturing of Printed Circuit Board Assembly (PCBA) (falling under tariff item 8507 90 90) of following goods, namely: -
   |     |     | (i) Battery pack of cellular mobile phones;
   |     |     | (ii) Power Bank of lithium ion. |
   |     |     | Nil | 1” |

   III. against serial number 16, for the entry in column (3), the following entry shall be substituted, namely: -

   “All goods other than following goods, namely: -
   (i) battery pack of cellular mobile phones;
   (ii) Power Bank”;

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IV. after serial number 17 and the entries relating thereto, the following serial numbers and entries shall be inserted, namely: -

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<td>“17A”</td>
<td>8507 60 00</td>
<td>Lithium ion cell for use in the manufacture of battery pack of cellular mobile phone.</td>
<td>5%</td>
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| 17B | 8507 60 00 | Lithium ion cell for use in the manufacture of power bank of Lithium ion. | 5% | 1”;

V. for serial number 20 and the entries relating thereto, the following serial number and entry shall be substituted, namely: -

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| “20” | 8517 62 90 or 8517 69 90 | All goods other than the following goods, namely: -
   (a) Wrist wearable devices (commonly known as smart watches);
   (b) Optical transport equipment;
   (c) Combination of one or more of Packet Optical Transport Product or Switch (POTP or POTS);
   (d) Optical Transport Network (OTN) products;
   (e) IP Radios;
   (f) Soft switches and Voice over Internet Protocol (VoIP) equipment, namely, VoIP phones, media gateways, gateway controllers and session border controllers;
   (g) Carrier Ethernet Switch, Packet Transport Node (PTN) products, Multiprotocol Label Switching Transport Profile (MPLS-TP) products;
   (h) Multiple Input/Multiple Output (MIMO) and Long Term Evolution (LTE) products | 10% | 2”; |
VI. serial number 21 and entries relating thereto shall be omitted.

2. This notification shall be effective from the 30th January, 2019.

[F.No.354/418/2018-TRU]

(Gunjan Kumar Verma)
Under Secretary to the Government of India

Note: The principal notification No.57/2017-Customs, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 798(E), dated the 30th June, 2017 and last amended, vide, notification No. 75/2018 -Customs, dated the 11th October, 2018, published, vide, number G.S.R.1028 (E), dated the 11th October, 2018.